

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T. C.P No.162/(MAH)/2016  
IA No. 15/2016

CORAM:

Present: SHRI M. K. SHRAWAT  
MEMBER (J)


ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 08.02.2017


NAME OF THE PARTIES: M/s. Sigrun Realities Ltd.

V/s.  
M/s. First Virasat Realcon Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 637A of the Companies Act 1956.

S. No.	NAME	DESIGNATION	SIGNATURE
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1)	Adv. Sandeep Anantwar a/w Adv. Shiviraj Anantwar i/b Indialans for petitioners		
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2)	Adv. Mayur Shetty i/b Rajani Associates		
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Respondent No.1

**ORDER**

**IA No. 15/16 TCP No.162/637A/CLB/MB/MAH/2016**

1. The Learned Representatives of both the sides are present.
2. Admittedly, a schedule was given by this Bench vide an Order dated 20.12.2016, however, it was not followed by either side.
3. It is stated that a reply from the side of the Respondent has been served to the Petitioner on 06.02.2017. Therefore, the Petitioner is seeking time to file a rejoinder.

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4. In respect of I.A. No. 15/2016, reply has been filed by the Petitioner of the main Petition to the respondent and the Respondent (Applicant) of the Application are seeking time to file rejoinder. Time is granted.
5. Both the sides are directed to file their respective rejoinders within two weeks time. Thereafter the matter is enlisted for hearing on **17.03.2017** by consent of both the sides.
6. Directions given by Hon'ble High Court vide Order dated 23.11.2016 shall remain in force till the next date of hearing.

Sd/-

**M.K. SHRAWAT.**  
**MEMBER (JUDICIAL)**

**8<sup>th</sup> February, 2017.**